

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 87975 OF 2013

[Arising out of Order-in-Appeal No: BR(24)MV/2013 dated 20th March 2013
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone – I.]

Mamata Anil Shah

Unit No. 7, Basement, Viashali Industrial Estate
Mhatre Wadi Road, Dahisar (W), Mumbai – 400068

... Appellant

versus

Commissioner of Central Excise

Mumbai – V
5th Floor, Utpad Shulk Bhavan, Plot No. C-24 Block E
Bandra – Kurla Complex, Bandra (E), Mumbai 400051

...Respondent

APPEARANCE:

None for the appellant

Shri P K Acharya, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 85988 /2023

DATE OF HEARING: 22/06/2023

DATE OF DECISION: 22/06/2023

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*